

*Thursday,  
14th May, 1891*

ABSTRACT OF THE PROCEEDINGS  
OF THE  
Council of the Governor General of India,  
LAWS AND REGULATIONS

**Vol. XXX**

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ABSTRACT OF THE PROCEEDINGS  
OF  
THE COUNCIL OF THE GOVERNOR GENERAL OF INDIA,  
ASSEMBLED FOR THE PURPOSE OF MAKING  
LAWS AND REGULATIONS,

1891

VOLUME XXX



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1892

*Abstract of the Proceedings of the Council of the Governor General of India,  
assembled for the purpose of making Laws and Regulations under the pro-  
visions of the Act of Parliament 24 & 25 Vict., Cap. 67.*

The Council met at Viceregal Lodge, Simla, on Thursday, the 14th May, 1891.

**PRESENT:**

His Excellency the Viceroy and Governor General of India, G.C.M.G.,  
G.M.S.I., G.M.I.E., *presiding*.

His Excellency the Commander-in-Chief, BART., V.C., G.C.B., G.C.I.E., R.A.

The Hon'ble P. P. Hutchins, C.S.I.

The Hon'ble Sir D. M. Barbour, K.C.S.I.

The Hon'ble Sir A. E. Miller, KT., Q.C.

The Hon'ble Lieutenant-General H. Brackenbury, C.B., R.A.

The Hon'ble Colonel R. C. B. Pemberton, R.E.

**BANKRUPTCY AND INSOLVENCY BILL.**

The Hon'ble SIR ALEXANDER MILLER moved that he be substituted for Sir Andrew Scoble as a member of the Select Committee on the Bill to amend and consolidate the Law of Bankruptcy and Insolvency in British India. He explained that an immense mass of papers had been put into his hands with respect to the Bill, and, although every effort would be made to go on with it, he did not expect to be able to summon the Select Committee during the present season. It was, however, desirable that his name should now be substituted for that of Sir Andrew Scoble.

The Motion was put and agreed to.

**INDIAN MERCHANT SHIPPING ACT, 1880, AMENDMENT BILL.**

The Hon'ble SIR DAVID BARBOUR moved that the Hon'ble Sir Alexander Miller be substituted for Sir Andrew Scoble as a member of the Select Committee on the Bill to amend the Indian Merchant Shipping Act, 1880.

The Motion was put and agreed to.

**BANKERS' BOOKS EVIDENCE BILL.**

The Hon'ble SIR ALEXANDER MILLER moved that he be substituted for Sir Andrew Scoble as a member of the Select Committee on the Bill to

[ *Sir Alexander Miller.* ]

[ 14TH MAY,

amend the Law of Evidence with respect to Bankers' Books, and that the Hon'ble Mr. Hutchins be added to the Committee. He said that the Bill was, he thought, nearly ready to be passed, and he hoped that with the help of the Hon'ble Mr. Hutchins he might be able to pass it at an early meeting of the Council.

The Motion was put and agreed to.

### COLONIAL COURTS OF ADMIRALTY (INDIA) BILL, 1891.

The Hon'ble SIR ALEXANDER MILLER also moved for leave to introduce a Bill to declare certain Courts in British India to be Colonial Courts of Admiralty. He said:—

"The Bill is, I think, in the hands of all hon'ble members, and I may say that it is required because an Act of Parliament has been passed which, without our aid, might give rise to a good deal of confusion. As I read the Act, if we pass this Bill, we will provide that certain Courts, which it is desirable should have admiralty jurisdiction, shall be Colonial Courts of Admiralty: if we do not pass such a measure, then the English Act, of its own force, will make every District Court in the country a Colonial Court of Admiralty on the 1st of July next, a result which might be very inconvenient.

"The only other observation which I have to make on the Bill—unless any hon'ble member has a question to ask—is that we state in the Statement of Objects and Reasons that under the English Act of 1890 certain appeals will lie. It seems to me that under the Act of 1890 those appeals will only lie if we say nothing; so long as we do not interfere with the ultimate appeal to the Queen in Council we may create such intermediate appeals as we think fit: but it is probably desirable that we should say nothing on the present occasion.

"If any difficulty arises regarding these appeals, or it is thought desirable hereafter that an appeal should lie to any other Court than those named, it seems to me that it will then be soon enough for us to take up that question."

The Motion was put and agreed to.

The Hon'ble SIR ALEXANDER MILLER also introduced the Bill and moved that it be taken into consideration.

The Motion was put and agreed to.

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[ *Sir Alexander Miller.* ]

The Hon'ble SIR ALEXANDER MILLER also moved that the Bill be passed.

The Motion was put and agreed to.

The Council adjourned *sine die*.

S. HARVEY JAMES,

SIMLA ;  
The 15th May, 1891. }

*Secretary to the Government of India,  
Legislative Department.*